भारत का प्रतिस्पर्धा आयोग
अधिनियम

नई दिल्ली, 30 अक्टूबर, 2019

भारत का प्रतिस्पर्धा आयोग (संयोजनों के संबंध में कारबार के संबंधवहार से संबंधित प्रक्रिया) दूसरा संशोधन अधिनियम, 2019

(1) इन अधिनियमों का संयोजन नाम भारत का प्रतिस्पर्धा आयोग (संयोजनों के संबंध में कारबार के संबंधवहार से संबंधित प्रक्रिया) दूसरा संशोधन अधिनियम, 2019 है।

(2) ये उनके राजनीति में प्रकाशन की तारीख को प्रबुद्ध होगी।

2. भारत का प्रतिस्पर्धा आयोग (संयोजनों के संबंध में कारबार के संबंधवहार से संबंधित प्रक्रिया) अधिनियम, 2011 में,-

(1) अधिनियम 11 में,-

(क) खंड (क) में, "केवल एकांक लाख रूपए (15,00,000/- रूपए)" शब्दों, कोशिकों और अंकों के स्थान पर नियमितित रखा जाएगा, अर्थात्: --

"केवल एकांक लाख रूपए (20,00,000/- रूपए)",

(ख) खंड (ख) में, "केवल ग्रामिक लाख रूपए (50,00,000/- रूपए)" शब्दों, कोशिकों और अंकों के स्थान पर नियमितित रखा जाएगा, अर्थात्: --

"केवल ग्रामिक लाख रूपए (65,00,000/- रूपए)")।

भी. के. निर्ध, सचिव
[विज्ञापन-III/4/अना./271/19]
THE COMPETITION COMMISSION OF INDIA

NOTIFICATION

New Delhi, the 30th October, 2019

The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Second Amendment Regulations, 2019

F. No. CCI/CD/Amend/Comb. Regl/2019(2).—In exercise of the powers conferred by section 64 of the Competition Act, 2002 (12 of 2003), the Competition Commission of India hereby makes the following regulations further to amend the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011, namely:—

1. **Short title and commencement.**—

   (1) These regulations may be called the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Second Amendment Regulations, 2019.

   (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011,—

(1) in regulation 11,—

(a) in clause (a), for the words, brackets and figures “rupees fifteen lakhs (Rs. 15,00,000) only;”, the following shall be substituted, namely:-

“rupees twenty lakh (Rs. 20,00,000) only;”;

(b) in clause (b), for the words, brackets and figures “rupees fifty lakhs (Rs. 50,00,000) only;”, the following shall be substituted, namely:-

“rupees sixty five lakh (Rs. 65,00,000) only.”.

P. K. SINGH, Secy.

[ADVT.-III/4/Exty./271/19]

Note: Principal regulations were published vide notification number F. No. 1-1/ Combination Regulations/2011-12/CD/CCI in the Gazette of India, Extraordinary, Part III, Section 4, dated the 11th May, 2011 and were subsequently amended by,—

(a) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2012 published vide notification number F. No. 3-1/Amend/Comb.Regul./2012/CD/CCI in the Gazette of India, Extraordinary, Part III, Section 4, dated the 23rd February, 2012;

(b) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2013 published vide notification number F. No. 3-1/Amend/Comb. Regl./2012/CD/CCI in the Gazette of India, Extraordinary, Part III, Section 4, dated the 4th April, 2013;

(c) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2014 published vide notification number F. No. CCI/CD/Amend/Comb.Regl./2014 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 28th March, 2014;

(d) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2015 published vide notification number F. No. CCI/CD/Amend/Comb. Regl./2015 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 01st July, 2015;

(e) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2016 published vide notification number F. No. CCI/CD/Amend/Comb.Regl./2016 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 07th January, 2016;

(f) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2018 published vide notification number F. No. CCI/CD/Amend/Comb.Regl./2018 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 09th October, 2018; and

(g) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2019 published vide notification number F. No. CCI/CD/Amend/Comb.Regl./2019 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 13th August, 2019.